

he worked for the upliftment of weaker sections of society. He served as Chairman of the Uttar Pradesh Backward Classes Association and as Vice-President of the All India Backward Classes Association. He was founder of several educational institutions and associated with their management in various capacities. An agriculturist by profession, he took keen interest in the extension of agriculture and served as Chairman of the National Seeds Corporation and the State Farmers' Corporation of India in 1977.

Shri Verma passed away at Lucknow on 13 January, 1987 at the age of 83 years.

Shri Sardar Singh was a member of the Constituent Assembly and provisional Parliament during 1947-52 from the then State of Jaipur. He was a member of the Jaipur Legislative Council in 1945.

A veteran diplomat, Shri Sardar Singh served as India's Ambassador to Laos during 1958-61. A philanthropist and educationist, he formed the Khetri Trust to which his entire property has been bequeathed for the promotion of education science, literature and arts,

Shri Sardar Singh passed away at Bombay on 28 January, 1987, at the age of 67 years.

Shri Syed Ahmed was a member of the First Lok Sabha during 1952-55 representing Hoshangabad constituency of Madhya Pradesh. He was a member of Rajya Sabha during 1962-74

A veteran freedom fighter, Shri Syed Ahmed took active part in the freedom struggle and suffered imprisonment for a long period. An advocate by profession, he took keen interest in Parliamentary activities.

Shri Syed Ahmed passed away at Hoshangabad on 2 February, 1987 at the age of 91 years.

Shri Mahamaya Prasad Sinha was a member of the Sixth Lok Sabha during 1977-79 representing Patna constituency of Bihar. Earlier, he had been a member

of Provisional Parliament during 1950-52 and the Bihar Legislative Assembly and Council during 1946-50 and 1952-74 respectively.

A veteran freedom fighter, Shri Sinha took active part in the freedom struggle and suffered imprisonment. An able administrator, he served with distinction the State of Bihar as its Chief Minister.

A prominent political and social worker, he worked for prohibition, for the removal of untouchability and for Hindu-Muslim unity.

Shri Mahamaya Prasad Sinha passed away at Patna on 12 February, 1987, at the age of 78 years.

We deeply mourn the loss of these friends and I am sure the House will join me in conveying our condolences to the bereaved families.

The House may now stand in silence for a short while to express its sorrow.

(The Members then stood in silence for a short while)

13.22 hrs.

PAPERS LAID ON THE TABLE

[English]

Report of Justice Ranganath Misra Commission of Inquiry re. incidents of violence following assassination of Shrimati Indira Gandhi and Memorandum of Action taken thereon.

THE MINISTER OF HOME AFFAIRS (S. BUTA SINGH): I beg to lay on the Table a copy each of the following papers (Hindi and English versions) under sub-section (4) of section 3 of the Commissions of Inquiry act, 1952 :

- (1) Report of Justice Ranganath Misra Commission of Inquiry appointed to inquire into the allegations in regard to the incidents of organised violence which took place in Delhi and the

disturbances which took place in the Bakaro Tehsil, in Chas Tehsil and at Kanpur following the assassination of the late Prime Minister, Shrimati Indira Gandhi (volumes I & II.)

- (2) Memorandum of action Taken on the above report.

[Placed in Library. See No. LT-3666/87]

State of Mizoram (Amendment) Ordinance and Delhi-Municipal Corporation (Amendment) Ordinance, 1987.

THE MINISTER OF PARLIAMEN-TARY AFFAIRS AND MINISTER OF FOOD AND CIVIL SUPPLIES (SHRI H.K.L. BHAGAT) : I beg to lay on the table a copy each of the following Ordinances (Hindi and English versions) under article 123(2) (a) of the Constitution :

- (1) The State of Mizoram (Amendment) Ordinance, 1986 (No. 8 of 1986) promulgated by the President on the 30th December, 1986.
- (2) The Delhi Municipal Corporation (Amendment) Ordinance, 1987 (No. 1 of 1987) promulgated by the President on 5th February, 1987.

[Placed in Library, See No. LT-3658/87]

Notifications under Central Excise and Salt Act, Income-tax Act and Customs Act.

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI JANARDHANA POOJARY) : I beg to lay on the Table :

- (1) A copy of the Central Excise (Eighteenth Amendment) Rules, 1986 (Hindi and English versions) published in Notification No. G.S.R. 1340(E) in Gazette of India dated the 30th December, 1986 under sub-section (2) of

section 38 of the Central Excises and Salt Act, 1944.

[Placed in Library. See No. LT-3659/87]

- (2) A copy of the Income-tax (Eleventh Amendment) Rules, 1986 (Hindi in English versions) published in Notification No. S.O. 912(E) in Gazette of India dated the 12th December, 1986 under section 296 of the Income-tax Act, 1961.

[Placed in Library. See No. LT-3660/87]

- (3) A copy each of the following Notifications (Hindi and English versions) under section 159 of the Customs Act, 1962 :

- (i) S.O. 963(E) published in Gazette of India dated the 29th December, 1986, together with an explanatory memorandum regarding revised rates of exchange for conversion of certain foreign currencies into Indian currency or vice-versa.
- (ii) G.S.R. 1236(E) published in Gazette of India dated the 28th November, 1986 together with an explanatory memorandum regarding exemption to dead burnt magnesite having certain specifications from basic customs duty in excess of 55 per cent ad valorem.

- (iii) G.S.R. 1242(E) published in Gazette of India dated the 3rd December, 1986 together with an explanatory memorandum making certain amendments to Notification No. 158-Custom dated the 2nd August, 1976 so as to extend the benefit of duty exemption on raw naphtha which is used during processing of row naphtha or returned to any other re-

- finery for further processing of petroleum products.
- (iv) G.S.R. 1262(E) published in Gazette of India dated the 5th December, 1986 together with an explanatory memorandum regarding revised rate of exchange for conversion of Russian Rouble into Indian currency or vice-versa.
- (v) G.S.R. 1263(E) published in Gazette of India dated the 5th December, 1986 together with an explanatory memorandum regarding revised rates of exchange for conversion of Danish Kroners, Deutsche Marks, Dutch Guilders, French Francs and Italian Lira into Indian currency or vice-versa.
- (vi) G.S.R. 1283(E) published in Gazette of India dated the 12th December, 1986 containing Corrigendum to Notification No. 6/86-Customs dated the 2nd January, 1986.
- (vii) G.S.R. 1285(E) published in Gazette of India dated the 12th December, 1986 regarding exemption to dead burnt magnesite having certain specifications from the whole of the auxiliary duty of customs leviable thereon.
- (viii) G.S.R. 1291(E) published in Gazette of India dated the 18th December, 1986 together with an explanatory memorandum regarding exemption to jute machinery such as jute spreader, ring and wrap spinning/twisting frame etc. from the whole of the basic and additional duties of customs leviable thereon.
- (ix) G.S.R. 1292(E) published in Gazette of India dated the 18th December, 1986 together with an explanatory memorandum regarding exemption to specified jute machinery covered by Notification No. 489/86-Customs dated the 18th December, 1986 from the whole of the auxiliary duty of customs leviable thereon.
- (x) G.S.R. 1293(E) published in Gazette of India dated the 19th December, 1986 together with an explanatory memorandum extending the validity of Notification No. 21/84-Customs dated the 15th February, 1984 upto 31st December, 1987.
- (xi) G.S.R. 1299(E) published in Gazette of India dated the 22nd December, 1986 together with an explanatory memorandum seeking to make changes in duty structure of the various downstream products of copper in order to maintain by and large the customs duty differential between the various products of copper on one hand and unwrought copper on the other.
- (xii) G.S.R. 1300(E) published in Gazette of India dated the 22nd December, 1986 together with an explanatory memorandum seeking to increase the basic customs duty on dross of zinc, aluminium, lead and copper so as to equate the duty rate with the basic customs duty applicable to waste and scrap of these items.
- (xiii) G.S.R. 1304 (E) published in Gazette of India dated the 22nd December, 1986 together with an explanatory memorandum extending the validity of Notification No. 356/85-Customs dated the 9th December, 1985 upto 31st December, 1987.

- (xiv) G.S.R. 1305 (E) published in Gazette of India dated the 23rd December, 1986, together with an explanatory memorandum extending the validity of Notification No. 24/86-Customs dated the 23rd January, 1986 upto 30th June, 1987.
- (xv) G.S.R. 1307 (E) published in Gazette of India dated the 23rd December, 1986 together with an explanatory memorandum seeking to prescribe basic customs duty on caustic soda in solid form at a specific rate of Rupees 3500 per tonne.
- (xvi) G.S.R. 1308 (E) published in Gazette of India dated the 23rd December, 1986 together with an explanatory memorandum seeking to exempt caustic soda in solid form from the whole of the additional duty of customs leviable thereon.
- (xvii) G.S.R. 1309 (E) published in Gazette of India dated the 23rd December, 1986 together with an explanatory memorandum seeking to maintain basic customs duty at the rate of 100 per cent *ad valorem* in respect of all goods including narrow fabrics other than narrow elastic tubes.
- (xviii) G.S.R. 1310 (E) published in Gazette of India dated the 23rd December, 1986 together with an explanatory memorandum seeking to prescribe auxiliary duty of customs on narrow elastic tapes at the rate of 25 per cent *ad valorem*.
- (xix) G.S.R. 1311 (E) published in Gazette of India dated the 23rd December, 1986 together with an explanatory memorandum seeking to exempt narrow plastic tapes from the whole of the additional duty of customs leviable thereon.
- (xx) G.S.R. 1321 (E) published in Gazette of India dated the 24th December, 1986 together with an explanatory memorandum regarding exemption to computer equipments when imported into India from the basic customs duty in excess of 60 per cent *ad valorem* and the whole of the additional duty of customs leviable thereon.
- (xxi) G.S.R. 1322 (E) published in Gazette of India dated the 24th December, 1986 together with an explanatory memorandum regarding exemption to computer equipments when imported into India from the basic customs duty in excess of 30 per cent *ad valorem* and the whole of the additional duty of customs leviable thereon.
- (xxii) G.S.R. 1323 (E) published in Gazette of India dated the 24th December, 1986 together with an explanatory memorandum regarding exemption to computer equipments when imported into India from the whole of the auxiliary duty of customs leviable thereon.
- (xxiii) G.S.R. 1324 (E) published in Gazette of India dated the 24th December, 1986 together with an explanatory memorandum making certain amendments to Notifications No. 280/84-Customs dated the 19th November, 1984 so as to delete the condition regarding production of essentiality certificate from the Department of Electronics.

- (xxiv) G.S.R. 1327 (E) published in Gazette of India dated the 26th December, 1986 together with an explanatory memorandum making certain amendments to Notification Nos. 268/84-Customs dated the 30th October, 1984 and 75/85-Customs and 74/85-Customs dated the 17th March, 1985.
- (xxv) G.S.R. 1335 (E) published in Gazette of India dated the 29th December, 1986 together with an explanatory memorandum making certain amendments to Notification No. 123/85-Customs dated the 11th April, 1985 so as to enhance the effective rate of basic customs duty from nil to 25 per cent *ad valorem* and to extend its validity upto 31st December, 1987.
- (xxvi) G.S.R. 1351 (E) published in Gazette of India dated the 31st December, 1986 together with an explanatory memorandum making certain amendments to Notification No. 10/85-Customs dated the 16th January, 1985 so as to extend the validity of the concessional rate for imports of components for commercial vehicles for a period of one more year, *i.e.* upto 31st December, 1987.
- (xxvii) G.S.R. 1352 (E) published in Gazette of India dated the 31st December, 1986 together with an explanatory memorandum seeking to fix a concessional rate of basic customs duty of 60 per cent *ad valorem* in respect of propylene co-polymers.
- (xxviii) G.S.R. 1353 (E) and 1354 (E) published in Gazette of India dated the 31st December, 1986 together with an explanatory memorandum regarding exemption to imported steel sheets and blanks when

used for the manufacture of body panels of fuel-efficient motor car or fuel-efficient van of engine capacity not exceeding 1000 cubic centimetres from the basic customs duty in excess of 25 per cent *ad valorem*, the whole of the additional duty of customs and from the auxiliary duty of customs in excess of 25 per cent *ad valorem*.

[Placed in Library. See No. LT-3661/87]

- (4) A copy each of the following Notifications (Hindi and English versions) issued under the Central Excise Rules, 1944 :
- (i) G.S.R. 1233 (E) published in Gazette of India dated the 1st December, 1986 together with an explanatory memorandum making certain amendments to Notification No. 71/86-CE dated the 10th February, 1986 so as to completely exempt from excise duty parts and components of artificial limbs and rehabilitation aids for the handicapped when captively consumed in the factory of production.
- (ii) G.S.R. 1249 (E) published in Gazette of India dated the 4th December, 1986 together with an explanatory memorandum making certain amendments to Notification No. 197/62-CE dated the 17th November, 1962 so as to modify the scheme for payment of rebate of excise duty on exports of tea, announced on 9th September, 1986.
- (iii) G.S.R. 1264 (E) published in Gazette of India dated the 5th December, 1986 together with an explanatory memorandum making certain amendments to Notification

- No. 198/96-CE dated the 14th March, 1986 so as to insert the words 'and drop wires' after the words 'Winding wires' in the Table annexed to the said notification.
- (iv) G.S.R. 1266 (E) published in Gazette of India dated the 8th December, 1986 together with an explanatory memorandum making certain amendments to Notification No. 64/83-CE dated the 1st March, 1983.
- (v) G.S.R. 1267 (E) published in Gazette of India dated the 8th December, 1986 together with an explanatory memorandum regarding exemption to lime used within the factory of production in the manufacture of calcium carbonate from the whole of the duty of excise leviable thereon.
- (vi) G.S.R. 1312 (E) published in Gazette of India dated the 23rd December, 1986 together with an explanatory memorandum seeking to prescribe excise duty on polypropylene fibre waste at the rate of 50 per cent or Rupees 5 per kilogram whichever is less.
- (vii) G.S.R. 1328(E) published in Gazette of India dated the 26th December, 1986 together with an explanatory memorandum extending the validity of Notification No. 463/86-CE dated the 9th December, 1986 upto 31st March, 1987.
- (viii) G.S.R. 1349(E) published in Gazette of India dated the 31st December, 1986 together with an explanatory memorandum extending the validity of Notification No. 185/83-CE dated the 2nd
- July, 1983 upto 30th June, 1987.
- (ix) G.S.R. 4(E) published in Gazette of India dated the 1st January, 1987 together with an explanatory memorandum seeking to fix a concessional rate of excise duty of Rupees 525 per Kilolitre for raw naphtha to be used as fuel in power generation in two specified fertilizer units and Khetri Copper Complex.
- (x) G.S.R. 5(E) published in Gazette of India dated the 1st January, 1987 together with an explanatory memorandum seeking to exempt craft paper or craft paper board to be used in the manufacture of cartons for packing apples from payment of excise duty so as to encourage the use of paper cartons in place of wooden cases.
- (xi) G.S.R. 19(E) published in Gazette of India dated the 7th January, 1987 together with an explanatory memorandum making certain amendments to Notification No. 223/86-CE dated the 3rd April, 1986 so as to clarify that the excise duty exemption on HDPE/PP woven sacks will not be available if such sacks are manufactured on circular looms.
- (xii) G.S.R. 27 (E) published in Gazette of India dated the 12th January, 1987 making certain amendments to Notification No. 40/85-CE dated the 17th March, 1985 so as to fully exempt from excise duty, Paratoluic Ester and Methyl Acrylate used collectively for manufacture of Dimethyle Terephthalate and Acrylic Fibre respectively.

(xiii) G.S.R. 36(E) published in Gazette of India dated the 15th January, 1987 together with an explanatory memorandum regarding exemption to rubberised textile fabrics from the whole of the basic excise duty and additional excise duty.

(xiv) G.S.R. 51(E) published in Gazette of India dated the 21st January, 1987 together with an explanatory memorandum making certain amendment to Notification No. 450/86-CE dated the 17th November, 1986 so as to omit paragraph 2 of the said notification.

[Placed in Library. See No. LT-3662/87]

Notifications under Essential Commodities Act and Coconut Development Board Act and Annual Report etc. of and Review on National Oilseeds and Vegetable Oils Development Board for 1985-86.

SHRI JANARDHANA POOJARY : On behalf of my colleague, Shri Yogendra Makwana, I beg also to lay on the Table :

(1) A copy of Notification No. G.S.R. 1269(E) (Hindi and English versions) published in Gazette of India dated the 9th December, 1986 containing Order indicating the supplies of fertilisers to be made by domestic manufactures of fertilisers to various States/ Union Territories/Commodity Boards during the period from 1st October, 1986 to 31st March, 1987 under sub-section (6) of section 3 of the Essential Commodities Act, 1955.

[Placed in Library, See No. LT-3663/87]

(2) A copy of the Coconut Development Board Recruitment (Amendment) Regulations, 1986 (Hindi and English Versions) published in Notification No. G.S.R. 2019 in Gazette of India dated 22nd November, 1986 under section 21 of the Coconut Development Board Act, 1979.

[Placed in Library. See No. LT-3664/87]

(3) (i) A copy of the Annual Report (Hindi and English versions) of the National Oilseeds and Vegetable Oils Development Board for the year 1985-86 along with Audited Accounts, under sub-section (4) of section 14 and sub-section (4) of Section 16 of the National Oilseeds and Vegetable Oils Development Board Act, 1983.

(ii) A copy of the Review (Hindi and English versions) by the Government on the working of the National Oilseeds and Vegetable Oils Development Board for the year 1985-86.

[Placed in Library. See No. LT-3665/87]

13.24 hrs.

The Lok Sabha then adjourned till Eleven of the Clock on Tuesday, February 24, 1987/ Phalguna 5, 1908 (Saka)